

अध्यक्ष महोदय : यह आरोपों की बात नहीं है। यह प्रोसीजरल मैटर है। यह तो प्रोवाइड है। According to the rules the speaker must be informed. It is not a question of believing or disbelieving a member.

श्री रामचन्द्र बिकल : जब माननीय सप्रेम का एक बक्तव्य सदन में हो गया तो उस बक्तव्य के मुकाबले में, तार नहीं मिला यह आप ने एक कभी बताया, और केवल इसी विषय को आप गृह मंत्रालय को सौंपना चाहते हैं। मेरा निवेदन है कि यह स्वस्थ परम्परा होगी कि माननीय सदस्य के बक्तव्य के बाद आप निर्णय ले सकते हैं कि विशेषाधिकार का प्रश्न नहीं है। लेकिन विशेषाधिकार मानते हुए भी फिर जो आप टाल रहे हैं, मैं समझता हूँ यह बात पूरे सदन के हक में नहीं होगी।

अध्यक्ष महोदय : इस में मेम्बर को बिलीव और नान-बिलीव करने का सवाल नहीं है। इस में एक लीगल प्रोबीजन है that the Speaker must be informed about the arrest. I am asking whether that is a fact or not and if it is a fact, why that was not sent to me.

जहां तक दूसरी बातों का सम्बन्ध है पिछले सदन में इस से भी ज्यादा जबरदस्त मामले आये हैं। तो इस बारे में प्रोसीजर है, प्रीसीडेंट्स हैं, उन के मताधिकार चलेंगे। अभी नये मेम्बर आये हैं उन को पिछली बैकग्राउण्ड का पता नहीं था, इसलिये उन को समझाना पड़ा। तो आप भी उसी तरह कर रहे हैं, इस तरह कैसे काम चलेगा, फिर तो परमात्मा जाने।

श्री शशि भूषण : अध्यक्ष महोदय, हम आप की इज्जत करते हैं, और दोनों पहलुओं को सुनने की आप ने जो बात कही उस को भी हम इज्जत करते हैं। माननीय सदस्य विरोधी राज के चले गये हैं, सिर्फ उन की एक भावना

यह हो गयी है कि उन के एक माननीय सदस्य की बात नहीं मानी गयी।

अध्यक्ष महोदय : किस ने कहा नहीं मानी ? मैं कुछ जानकारी चाहता हूँ।

श्री शशि भूषण : लेकिन माननीय मंत्री महोदय कितना समय लेंगे आप को इतना देने में। जिस अपारिटी ने आप को इतना नहीं दी आप उस के बारे में कार्रवाई करें और इस को प्रिविलेज कमेटी को भेजें।

अध्यक्ष महोदय : मुझ को और कुछ पूछना नहीं है। सिर्फ मंत्री महोदय से यह पूछना है कि why was not the Speaker informed about it. I have not given my decision over it.

श्री शशि भूषण : कितना वक्त लगेगा यह बतलाने में ?

अध्यक्ष महोदय : चैंबर में उन से मिला। खुल कर बातें हुईं। हाउस में यह बातें कुछ और टर्न ले लेती हैं तो क्या किया जाये ? जब मेम्बर मुझ से मिले तो उन से खुल कर बातें हुईं।

12.42 hrs.

#### PAPERS LAID ON THE TABLE

#### REVIEW AND ANNUAL REPORT OF N.C.D.C.

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMAN-GALAM) : On behalf of Shri Shahnawaz Khan. I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70.

- (2) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-713/71].

**GUJARAT SURVIVING ALIENATIONS  
ABOLITION (AMDT) RULES**

**THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
SHER SINGH) :** I beg to lay on the Table a copy of the Gujarat Surviving Alienations Abolition (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM/1766/MGSA/1071/28810-Y in Gujarat Government Gazette dated the 5th May, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations/Abolition Act, 1963, read with clause (e) (iv) of the Proclamation dated the 13th May, 1971 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-712/71].

**ANNUAL REPORT OF EMPLOYEES  
PROVIDENT FUNDS SCHEME**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) :** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952 for the year 1969-70 [Placed in Library. See No. LT-714/71]

12.43 hrs.

**RE : CALLING ATTENTION**

**SHRI S. M. BANERJEE (Kanpur) :** Sir, point of order on the Order Paper. Yesterday, Sir, after 3 O' clock we saw on the Notice Board a Calling Attention admitted for today in the name of five hon. Members and the subject was United Nations observers which they wanted to post in India and today we do not find it at all. When I consulted the Notice Board that was not available. My submission is—I speak subject to correction—that the Government

sources rather persuaded those Members to withdraw the Calling Attention Motion. I will only request you to admit another Calling Attention which we have given on the basis of the news item that Government refused to accept those United Nations observers. We want to press for it. I am really sorry those Members have withdrawn it. We have not even been informed about it. Why has it been withdrawn? What are the facts?

**MR. SPEAKER :** I am told the Members have withdrawn it.

**SHRI M. KALYANASUNDARAM (Tiruchirapalli) :** After balloting can they withdraw it?

**MR. SPEAKER :** They can withdraw it even if it was printed. In this case it was not printed.

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAJ BAHADUR) :** Even if it is on the Order Paper the Member may not move it. He may withdraw it.

**SHRI S. M. BANERJEE :** Previously there was no ballot. Now there is ballot and out of twenty to thirty Members five Members name are selected. If those Members withdraw why should I be deprived?

**MR. SPEAKER :** I do not know. Those people whose names came withdrew it. I am sorry there is no rule about it. Let me know whether there are any rules that the Members cannot withdraw.

12.45 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Gujarat State Legislature (Delegation of Powers) Bill, 1971, which has been